

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA no. 55 of 2014**  
**In**  
**Appeal No. 35 of 2014**

**Dated : 12<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Ltd. ....Appellant(s)**

**Versus**

**M/s. Everest Power Pvt. Ltd. & Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri**

**Counsel for the Respondent(s): : Mr. Varun Pathak  
Mr. Ravi Prakash for PTC  
Mr. Sanjay Sen, Sr. Advocate  
Mr. Tarun Johri  
Ms. Shikha Ohri**

**IA No. 46 of 2014**  
**in**  
**Appeal No. 30 of 2014 &**  
**& I.A.No. 47 of 2014**

**M/s Everest Power Pvt. Ltd. ... Appellant(s)**

**Versus  
Punjab State Electricity Regulatory  
Commission & Anr. ....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Tarun Johri**

**Counsel for the Respondent(s): : Mr. Varun Pathak  
Mr. Ravi Prakash for PTC**

**Mr. Anand K. Ganesan**  
**Ms. Swapna Seshadri**  
**Mr. Sanjay Sen, Sr. Advocate**  
**Ms. Shikha Ohri**

**ORDER**

We have heard the learned counsel for the parties. We notice that the issue which is raised in these I.A. Nos. 55 & 46 of 2014 is the same which is raised in the main Appeals. Therefore, we would like to hear the main Appeals, instead of passing Orders in the I.As.

Hence, post both the Appeals for final disposal on **28.02.2014**. In the meantime, the contesting Respondents are directed to file their respective replies on or before 25.02.2014 after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**  
ts/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**